

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.442**  
**CP/118A/ND/2018**

**IN THE MATTER OF:**

Chawda Hetal Devendra	...	Applicant
Versus		
Ansal Properties & Infrastructure Ltd.	...	Respondent

**Under Section 73 (4).**

**Order delivered on 30.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Petitioner :  
For the Respondent : Sr. Adv. P. Nagesh, Adv. Mahima Shekhawat,

**ORDER**

No representation on behalf of the applicant. Learned Counsel for the respondent has submitted that they have already initiated steps to serve notice to the applicant and seeks some time to file proof of service. Let this matter be posted to 13.06.2024.

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**